

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3542
ANSWERED ON:03.09.2012
VIOLATIONS GIF PF ACT BY COMPANIES
Bhagora Shri Tarachand

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received numerous complaints regarding withholding of Provident Fund (PF), Gratuity and other dues of ex-employees of M/s. Aristo Pharmaceuticals Private Limited, Shah Industrial Estate of Veera Desai Road Mumbai;
- (b) if so, the details thereof along with the action taken against the company for violation of Labour Laws so far;
- (c) whether any direction has been issued to the company for compliance of the above laws and settlement of dues of ex-employees; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): Employees' Provident Fund Organization field office at Kandivali, Mumbai has received complaints regarding withholding of Provident Fund of ex-employees of M/s. Aristo Pharmaceuticals Pvt. Limited.

(b) to (d): The complaints are in the nature of non-attestation of Provident Fund claim forms by the establishment.

Show Cause Notices have been issued to the company with the direction to attest the Provident Fund claim forms of the ex-employees as per Para 72(5)(d) of the Employees' Provident Fund Scheme, 1952 within 5 days from the date of receipt failing which prosecution will be filed against them under Para 76 of the Employees' Provident Funds Scheme, 1952 which could result in punishment of imprisonment extending to one year or with fine extending to four thousand rupees or with both.